

road has to be acquired and rig foundations, approach road, storage sheds etc. have to be constructed. Also, water supply has to be arranged. This preparatory work normally takes a very long time. Therefore, when drilling is undertaken at a location in an area, another location in the area is normally released well in time and the above-mentioned preparatory action is taken, to ensure that the location is ready for drilling, by the time the drilling at the previous location is completed. It was for this reason, that a location for Bodra No. 3 was released, about 1½ km. east of Bodra No. 1. The location was released, about 6 months after the spudding in of Bodra No. 1. Drilling of Bodra 3 would have been necessary to delineate the oil/gas pool, if such a pool had been met with in Bodra-1. Since Bodra-1 well turned out to be dry, the drilling at locations Bodra-3 and Bodra-4 had to be dropped on geological grounds.

Steps to Review working of Law Commission

1216, SHRI VIJAY N. PATIL: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state special steps taken/proposed if any to review the working of Law Commission and reorient/restructure its functioning for quick follow up procedure?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): When the Eighth Law Commission was reconstituted in 1977, the terms of reference to the Law Commission were revised so as to give priority to the task of reforming judicial administration. There is no proposal now to review the working of the Law Commission or to reorient/restructure its functioning. The Law Commission was reconstituted for a period of three years with effect from 1st September, 1977 to 31st August, 1980.

Cases of Robberies in Running Trains

1217. SHRI PRADYUMNA BAL:
SHRI VIJAY KUMAR
MALHOTRA:
SHRI S. R. REDDY:
SHRI ISHWAR CHAUDHRY:
SHRI MADHAVRAO
SCINDIA:

Will the Minister of RAILWAYS be pleased to state:

(a) the number of cases of armed men robbing passengers in running trains reported during 1977-78 and upto 31st October, 1978 on various railway zones;

(b) the amount of loss of passenger property due to these robberies;

(c) whether some persons have been killed by the robbers;

(d) whether Government have paid any compensation to them;

(e) the number of robbers so far arrested and the action taken against them; and

(f) the efforts made or being made to apprehend the remaining culprits?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) During 1977-78, 262 cases of robberies and dacoities in running trains were reported. From April 1978 to 31st October 1978, 128 cases of robberies and dacoities in running trains have been reported by the State Police Authorities.

(b) The amount of loss of passenger property due to these robberies and dacoities during 1977-78 is Rs. 6,03,827 and from April 1978 to October 1978 is Rs. 5,37,691.

(c) Two persons were killed during 1977-78 and 2 during April 1978 to October 1978 in these incidents.